

**IN THE HIGH COURT OF JHARKHAND, RANCHI**  
**W.P.(S) No.550 of 2020**

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Bijay Kumar Balmiki, age about 62 years, S/o late Mahavir Balmiki,  
resident of Banghoda (Golakdih), PO-Jharia, PS-Tisra, Dist.-Dhanbad  
..... Petitioner

---Vs.---

- 1.The Jh. Mineral Area Development Authority, through its Managing Director, having its office at Dhanbad, PO and PS and District Dhanbad
  - 2.The Managing Director, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
  - 3.The Secretary, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
  - 4.Account Officer, Jh. Mineral Area Development Authority having its office at Dhanbad, PO and PS and Dist.Dhanbad
- ..... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Someshwar Roy, Advocate  
For the Respondent-JMADA: Mr. Santosh Kr. Jha, Advocate

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**Order No. 2 : Dated 25<sup>th</sup> June, 2020**

Heard Mr. Someshwar Roy, the learned counsel appearing for the petitioner and Mr. Santosh Kr. Jha, appearing on behalf of the respondent- J-MADA.

2. This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

3. The petitioner has preferred this writ petition for a direction to pay the amount of retiral dues such as, Provident Fund with Contributory benefits, Gratuity, Leave Encashment, Group Insurance, difference of Dearness Allowance, benefits of 6<sup>th</sup> pay revision w.e.f. 01.01.2006 and benefits of ACP.

4. Mr. Someshwar Roy, the learned counsel appearing for the petitioner submits that the petitioner was appointed in JMADA on 06.06.1984 as Safai-Karmi. He retired on 30.06.2018. He submits that

after retirement he has filed representation for release of the aforesaid dues but nothing has been paid and no order has been passed as yet.

5. Mr. Santosh Kr. Jha, the learned A.C to Mr. Mahavir Pd. Sinha, the learned counsel appearing for the respondent-JMADA submits that if the petitioner files a fresh representation before the respondent no.2, he will consider the case of the petitioner under the scheme for such payment.

6. Accordingly, the petitioner is directed to move before the respondent no.2 by way of filing a fresh representation within three weeks.

7. If such representation is filed within the aforesaid period, the respondent no.2 will consider the case of the petitioner in accordance with the scheme of JMADA within a period of 8 weeks thereafter and release the admitted benefit in favour of the petitioner immediately.

8. With the aforesaid observation and direction, the instant petition [W.P.(S) No.550 of 2020] stands disposed of.

9. I.A., if any, also stands disposed of.

**(Sanjay Kumar Dwivedi, J.)**